

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH AT PUNE**

ORIGINAL APPLICATION- 26/2024 (W.Z.)

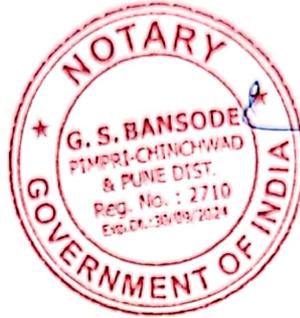
Earlier Letter Petition O.A. No 792/2023)(P.B)

"Pune : 6 dead in fire at candle making unit"

INDEX

Sr. No.	Exhibit No.	Particulars	Pages
1.	--	Affidavit in Reply on behalf of Respondent No. 2	53-55
2.	1	Copy of Table	56
		LAST PAGE	56


Adv. Swati B. Vaidya- Pandit



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION- 26/2024 (W.Z.)
(Earlier Letter Petition O.A. No 792/2023)(P.B)

"Pune : 6 dead in fire at candle making unit"

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO-2

1, Dr Suhas Diwase, aged about 56 years working as the District Collector Pune do hereby solemnly state and affirm as under:-

1) I say that I have perused the facts mentioned the present Original Application. As the incident has been occurred in the jurisdiction of Pimpri Chinchwad Municipal Corporation, the Collector Office appointed Additional Commissioner of Pimpri Chinchwad Municipal Corporation as a coordinating officer for the purpose of submitting report about the said incidence before the Hon'ble Tribunal.

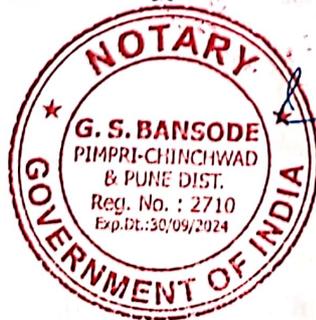
2) I say that, the fire incident referred to in the news article occurred on 08.12.2023 at 'Shivraj Enterprises, Rana Engineering, Plot No 252, Jyotiba nagar,

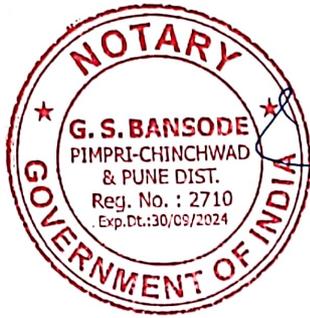
Talawade, Pune - 411062. The said unit was engaged in the manufacture of sparkle candles which uses gunpowder, which is used in the manufacture of fire crackers. The said unit was operating illegally and had no permissions from the Respondent No 3. Further the Unit had neither Consent to establish nor any Consent to operate. It appears that the MPCB has already ordered closure of the said unit for having no permissions. I say that, A total of 6 persons had succumbed on 08.12.2023 and 2 persons injured. The number of deceased rose up to 14. All of the deceased were employees working in the said unit.

6) I say that an FIR had been lodged against the owners of the said unit and Mrs. Shubhangi Sharad Sutar, Mr. Sharad Sutar (owners of the candle manufacturing unit), Mr. Jagannath Najir Shikalgar and Mr. Najir Shikalgar (owners of the premises).

7) I say that, all the deceased person's Legal Heirs have been given a relief amount of Rupees 5,00,000 (Five Lakh) per person, by the State Government and the same was deposited in their account. Further the relief amount of Rs 2,00,000/- (Two Lakhs only) have been given by the PMO Fund and the same was deposited in their account. Further relief amount of Rs 50,000/- (Fifty Thousand only) has been given to the seriously injured person from PMO Fund. Hereto annexed and marked as **EXHIBIT R-1** is the copy of table showing the detail of disbursement.

8) I say that, in view of the above appropriate order may be passed.





55

VERIFICATION

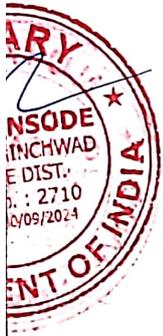
I, Dr. Suhas Diwase, Age 56 years, District Collector Pune, do hereby state on solemn affirmation that whatever stated herein above is true to the best of my knowledge and based upon the information derived from the official records available to me.

Solemnly affirmed at Pune)

This 20th day of March, 2024)

I Identify the Deponent

(Dr. Suhas Diwase),
District Collector Pune
DEPONENT



SIGNED BEFORE ME

G. S. BANSODE
ADVOCATE & NOTARY
GOVT. OF INDIA
Dattawadi, Akurdi, Pune-35.

Noted and Registered at
Serial Number - 212/2024

20 MAR 2024

20 MAR 2024



Details of Relief amount disbursed to the legal heirs of the deceased

Name of the Head	Deceased persons (Total 14)	Injured Person (1)	Total Relief amount	Status
CM relief fund	70,00,000/-	0	70,00,000/-	Relief amount has been deposited in the account of LRS of the deceased. Granting relief to the injured by the CM office is in process.
PMO	28,00,000/-	50,000/-	28,50,000/-	Relief amount has been deposited in the account of LRS of the deceased.
Total	98,00,000/-	50,000/-	98,50,000/-	

